

# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

## **Hearing by Video Conferencing**

Contempt Petition No. 060/00037/2021 in **O.A. No.060/00280/2021** 

Chandigarh, this the 05th of July 2021

HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J) (Through video conference from Chandigarh Bench)
HON'BLE MR. RAKESH KUMAR GUPTA, MEMBER (A) (Through video conference from Bangalore Bench)

Kusum Kumari, MES – 510419, Mate FGM wd/o late Sh. Satpal C/o Garrison engineer Ambala, 6 AGE E/M (Refg & AC), Ambala Cantt – 133001, aged about 43 years.

....Petitioner

(BY: Sh. Krishan Singh, Advocate)

#### Versus

Vijay Karampal, Garrison Engineer Ambala, 6 AGE E/M (Refg & AC), Ambala Cantt.

... .Respondent

(BY: Sh. Sanjay Goyal, Advocate)

### ORDER(Oral)

## Per: SURESH KUMAR MONGA, MEMBER (J):

1. At the very outset, Sh. Sanjay Goyal, learned Sr. Central Govt. Standing Counsel has stated that the respondents have now issued an order dated 06.07.2021 whereby the petitioner's movement order has been ordered to be kept in abeyance during pendency of the original application.



- The fact as stated by Sh. Goyal has not been disputed by Sh. Krishan Singh, learned counsel for the petitioner.
- 3. Accordingly, the contempt petition is disposed of as having been rendered infructuous. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA) MEMBER (A) (SURESH KUMAR MONGA) Member (J)

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